#### CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL REMCH

## Original Application No. 2377 of Z00

New Delhi, this the 5th day of August, 2002

HOM BLE MR. KULDIP SINGH, MEMBER (JULK)
HOM BLE MR. M.P. SINGH, MEMBER (A)

1. Shri Jyoti Prasad, S/O Sh. Harparshad, R/O House No. 687, Pushp Vihar, Sector 3, M.B. Road, New Delhi.

2. Shri Mohinder Singh, S/O Sh. Kishan Lal, 371, Lancer Rd. Timarpur, Delhi - 7.

3. Shri Sardar Singh, S/O Late Sh. Ram Naresh Singh, C 41/183, Janta Flats, Phero Road, N. Delhi.

4. Shri Ambika Prasad, S/O Late Shri Shiv Kumar, 524 E. Gali No. 4. Prem Geli, Babarpur, Sahadra, Delhi-32

5. Shri Sahdeo Prasad, S/O Shri Bhulai , R/O D-370, Ganesh Nagar, Delhi - 92.

6. Shri Vinod Kumar Sharma, S/O Late Sh. Krishan Kumar Sharma, R/O 7853, Kucha Khiali Ram, Imali Bazar, Sitaram, Delhi-6.

7. Shri Ehoj Ram Sharma, S/O Pandit Net Ram Sharma, R/O G-454, Shrinivaspuri, New Delhi.

8. Shri Mohinder Pathak, S/O Late Hardwari Lal Pathak, R/O C-94. Mohan Garden, Uttam Ngr., New Delhi.

9. Shri Hhagwati Prasad, 5/0 Late Bachi Ram Notiyal, R/0 158-B, 0-1, Myur Vihar, Phase 3, Delhi-96.

10. Shri Hhuvneshwar, S/O Late Shri Hhagwan Das, R/O 108-J, Gali No.2, Laxmi Nagar Extn., Delhi-92.

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11. Shri Shri Rampati, S/O Shri Dargahi, R/O D-370, Ganesh Nagar, Delhi-92.

12. Shri Madan Gopal, S/O Sh. Daulat Ram Sharma, R/O School Block, Bhandawli, Delhi.

q3. Shri Babu Lal S/O Shri Chasi Ram, R/O 6/83, Mangol Puri, New Delhi-83.

14. Shri Rajender Singh, S/O Shri Devi Dutt, R/O WZA- 78 Mansha Ram Park, Nagafgarh Rd., New Delhi - 59.

15. Shri Rajpal, S/O Shri Phul Singh, R/O E-5/135, East Cokul Puri, N. Delhi-94 16. Shri Raj Kumar, S/O Shri Rameshwar Dayal, R/O CN-126 Baba Haridas Enclave, New Delhi -43

17. Shri Ramphal Sharma, S/O Shri Prahlad Singh, R/O Village & P.O. Dhara, Tahsil Bahadurgarh (Distt Rohtak)
18. Shri Raghuvans S/O Shri Shiv Singh, R/O House No.
H-13 Hari Nagar Ext., Sorav Vihar, Jaitpur Road, Badarpur New Delhi -44.

APPLICANTS

By Advocate: Shri T.C. Aggerwal.

Versus

Union of India through

- Secretary, Ministry of Information of Broadcasting, Shastri Bhavan, New Delhi.
- 2. Dy. Director General (Adma.)
  AIR, Parl. Street
  New Delhi.
- Chief Engineer, Civil Construction Wing (DGAIR)

  PTI Building,

  Parliament Street,

  New Oelhi.

By. Advocate: Sh.N.K. Aggarwal.

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## OR OER(ORAL)

### By Hon ble Mr. Kuldip Singh, Member (Judl)

This OA has been filed by the applicants, who are liftmen, for the inaction on the part of the respondent No.4 in not treating them as regular Government servants whereas in other organisations like CPWO etc. they have been treated as regular and not granting the benefit of ACP as granted to others.

- The facts in brief are that the applicants belong to the category of Lift Operator who either joined respondent No.4 on transfer from CPWO or directly appointed. They have completed more than 25 years or so. It is also submitted that they are governed by the rules applicable in CPWO.
- It is also submitted that the President vide order conveyed by the Ministry of Information and Broadcasting letter dated 20.11.1995 (Annexurea A-1) directed that the same terms and conditions as applicable to the workcharged staff in CPWD shall be applicable to the employees working in CCW office of respondent No.3.
- It is further submitted that the Ministry of Finance as per the recommendation of Pay Commission as back as in 1960, directed that non-industrial workers be brought to the regular establishment so that they may not be depirved of the concession admissible to regular government servant.

- It is also submitted by the applicants that the introduction of the ACP circulated by the Department of Personnel and Training DM August, 1999 as the respondents arbitrarily denied the applicants on the plea that they work charged employees. It is submitted that the said scheme is a welfare scheme and there is no bar for the application of the same to the work charged employees who are in service for last 25 years, so the benefit of the same be extended to the applicants also.
- It is submitted that when there was a dispute with regard to the pay scales, the Hon ble Supreme Court admitted the parity and Ministry of Finance (respondent No.2) gave similar scale of pay to the Liftman in all the organisations under the Central Govrnment so it is pleaded that under the promissory estoppel the Liftman working in Chief Construction Wing are entitled to get the benefit of ACP given to the Liftman in the CPWD.
- taken various grounds and one of the ground taken is that the request of the applicants for conversion of worked charged post of Liftman to regular establishment has been left undecided inspite of long correspondence in the matter and the same being allowed by the Tribunal in various OAs, as such it is pleaded that the benefits of the ACP given to the Liftmen working in CPWD, may also be extended to them.

- The OA is being contested by the respondents.

  The respondents pleaded that since the applicants have not made CPWO a party so this OA suffers from non-joinder of party and the same be dismissed on this ground alone.
- 9. It is also submitted by the respondents that the work charged establishment of Civil Construction Wing ( CCW) of All India Radio has never been treated as part of the work charged staff of CPWD. The provisions of the CPWD manual volume 3 applies to the work chaged staff of CCW of AIR and was never considered as part of the CPWD, therefore, the application be dismissed against CPWD and the relief against the CPWD is misconceived.
- 10. That the CPWO and the CCW of AIR are working under different Ministries of the Government of India and the salaries of the worked charged staff of CCW of AIR are also being charged to under different budget grants and as such the work charged staff of CCW of AIR are not part of the work charged staff of CPWD as such it is submitted that the OA be dismissed.
- 11. We have heard the learned counsel for the parties and gone through the records of the case.
- The learned counsel for the applicants has relied upon a number of judgments entitled as 0A Nos. 1140/99, 2464/1996, 1567/96 and 445/2000 and submitted that the relief claimed by the applicants in the present 0A is fully covered by the decision given in the above

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OAs.

- On the contrary the learned counsel for the respondents denied this and submitted that they cannot be given the benefit as that was given in a particular case and which cannot be extended to others as the facts were totally different.
- After going through the judgments and hearing 74. the parties, we think that the OA has to be allowed as judgments relied upon by applicant fully applies on the facts and law in this case also. Accordingly, we allow the OA and direct the respondents to convert the post of Liftman from Wrokcharged to regular establishment to extend the benefit of ACP Scheme in terms OM dated 9.8.99. These directions may T & 900 implemented within a period of 4 months from the date of receipt of a copy of this order. No costs.

(M.F. SINGH)
MEMBER (A)

( NULDIP SINGH )
MEMBER (.DUDL)

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